

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/42(KB)2023  
COMP.APPL/64(KB)2023,  
COMP.APPL/63(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>RD</sup> MAY 2024**

IN THE MATTER OF	<b>RANDOM HOUSE PUBLISHERS INDIA PRIVATE LIMITED VS MEHRAS BOOKS PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC 433(E)/433(F) OF CA 1956</b>

**Appearance (via video conferencing/physically)**

Mr. Aritra Basu, Adv. ] For the Applicant in TP/42(KB)2023

Mr. S.P. Tewary, Adv. ]

Ms. Swapna Choubey, Adv. ] For the Applicant in COMP.APPL/63(KB)2023

Mr. Priyanko Banerji, Adv. ]

Ms. Smita Das De, Adv. ] For the Official Liquidator

**ORDER**

1. Ld. Counsel for the parties present.

**2. COMP.APPL/64(KB)2023:**

a. Ld. Counsel appearing for the landlord of the registered office of the company is offering an amount of Rs.15,000/- (Rupees Fifteen Thousand only) ready to purchase the books lying in the room adjacent to the one that has been vacated by the official Liquidator. Since offer is made here and now let the same be acted upon and considered by the official liquidator. He should come back with the instructions whether to accept the offer or brings some fresh offer for the books in the office.

b. Let the same be acted upon by the official liquidator.

c. The said applicant is also allowed to take possession of the vacant room on the ground floor of 1, Ishwaar Mill Lane, Kolkata-700006.

d. Let written instruction be obtained to that effect in regard to the offer.

e. List the matter on **09.07.2024**.

f. In view of the order permitting the said applicant to take possession of the said vacant room, we request the official liquidator handover the keys within a period of seven days.

**3. COMP.APPL/63(KB)2023:**

- a. Ld. Counsel appearing for the official liquidator is directed to obtain instructions in regard to the prayers made by the Applicant in CA/63(KB)2023 and make the submissions on the next date of hearing.
- b. List the matter on **09.07.2024**.
- c. In the event nothing stands on the way the keys of the said premises in question be handed over to the Applicant within a period of two weeks’.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**